





# 1<sup>st</sup> RMLNLU - KOCHHAR & CO. ARBITRATION MOOT COURT COMPETITION, 2023

## 24-26 March, 2023



#### **INVITATION BROCHURE**













#### **ABOUT THE COMPETITION**



Dr. Ram Manohar Lohiya National Law University is extremely proud and excited to announce the inaugural edition of its flagship arbitration moot, i.e. RMLNLU–Kochhar & Co. Arbitration Moot Court Competition, 2023. This moot is being organised in association with Kochhar & Co. as the Title Sponsor and IAMC, Hyderabad as our Exclusive Institutional Partner.

Ever since its establishment, RMLNLU has built an excellent reputation in the mooting community. Over the years, many leading institutions and individuals have been associated with the Moot Court Committee of the university.

The use of arbitration as an alternative dispute resolution mechanism has grown exponentially over the past decade. Consequently, arbitration laws have also witnessed constant development in their interpretation and application across the globe. Hence, the purpose of this competition is to expose law students to the concept of arbitration in India and to provide an enriching experience through simulated court proceedings.

As a part of the competition, the registered teams shall be required to submit their memorials. Subsequently, top 32 teams qualifying the memorial knockout rounds shall appear for the oral rounds to be conducted at the University campus from 24th-26th March, 2023. Apart from the incredible cash prizes, the top performers in the competition shall also be awarded internships with distinguished luminaries in the arbitration field.













### **ABOUT RMLNLU**



Dr. Ram Manohar Lohiya National Law University was established in 2005 by the State Legislature of Uttar Pradesh. It came into existence in 2006 intending to encourage and disseminate legal knowledge. The University instils a sense of responsibility towards the society in the students and is committed to promote diverse culture in the field of law. The University attempts to further meet its objectives by organizing its flagship event, i.e., RMLNLU – Kochhar & Co. Arbitration Moot Court Competition, 2023 with an endeavour to engage law students from all over the country and apprise them with the concept of arbitration by providing them an opportunity to gain a working understanding of arbitration through simulated court proceedings.

RMLNLU had successfully conducted its previous flagship Moot Court Competition, RMLNLU-SCC Online International Media Law Moot Court Competition, for the past ten years and now, we are making a transition towards a new subject matter, i.e. Arbitration Law.













#### ABOUT KOCHHAR & CO.



The Firm was established in 1994, a time, when in India, the practice of corporate law as we know it today, was still nascent and the conventional practice of law was largely confined to the corridors of Indian courts. It was validated with a vision to bridge the gap between the availability of efficient and quality-driven legal services and the demands of emerging India's international clientele.

Kochhar & Co. is one of the most decorated Indian law firms and is committed to upholding the principles of diversity, inclusiveness, and meritocracy at the workplace. It is the most preferred law firm for multinational corporations doing business in India and represents some of the largest companies from North America, Europe, South-East Asia and Japan including 75 of the Global Fortune 500 corporations. It has been ranked as the Top-Tier Firm in various areas of practice including dispute resolution.













## ABOUT IAMC, HYDERABAD



International Arbitration and Media Centre (IAMC), Hyderabad was inaugurated on December 18, 2021. The Centre is the brainchild of Hon'ble Justice (Retd.) N.V. Ramana, the then Chief Justice of Supreme Court of India. It is equipped to handle online arbitrations and mediations via high-quality video conferencing. It strives to encourage business entities to resolve disputes in a timely, cost-effective and impartial manner through first-class client service, cutting-edge technology, top-notch facilities and highly experienced arbitrators and mediators. The Centre aims to efficiently provide new services like Med-Arb, emergency arbitration, online arbitration and mediation, and constantly strive to improve its services to meet stakeholders' expectations.

The Centre has a highly eminent board of Trustees composed of senior Judges and the Law minister of Telangana overseeing the functioning of the Centre at the policy level. It has support from the State Government and the High Court of Telangana.

Advocate Tariq Khan, who is a renowned practising lawyer, columnist and author with more than 60 publications in his name is the Registrar of the Centre.













#### ABOUT EASTERN BOOK COMPANY



India's leading law information provider

In 1940s, two brothers, the Late Shri C.L. Malik and his younger brother, the Late Shri P.L. Malik, decided on a career in law bookselling and publishing. This acted as the foundation for establishing the Eastern Book Company (EBC) in 1942, presently the intellectual giant in legal publishing, with offices in several cities in India and abroad. It has traditionally published a wide range of legal commentaries, student texts, law reports and digests.

Its products include pioneering works both in the print and electronic medium. Some of which are Supreme Court Cases (SCC), SC Yearly Digest and Complete Digest, SCC Online, EBC Webstore, EBC Reader, EBC Learning, SCC Online Blog, EBC Explorer, the Practical Lawyer magazine. It also publishes journals like the SCC Weekly, SCC Civil, SCC Criminal, SCC Labour & Services, Current Central Legislation and Lucknow Law Times.













## **ABOUT SCC-ONLINE**®



In 1996, Eastern Book Company became the first Indian legal publisher to bring out a legal database on CD-ROM called the SCC Online (Supreme Court Case Finder). It was quickly adopted by the legal fraternity and became the choice of research for Supreme Court case laws. Full text of judgments of the Supreme Court of India, case notes and judgements of other High Courts, statutory material, Law Commission Reports and the Constituent Assembly debates are also present. Hundreds of volumes of law reports are accessible for legal research.

The legal database covers the Supreme Court of India, the Privy Council since 1836, the erstwhile Federal Court of India, all the High Courts, Major Tribunals and Commissions, statutory material, reports of the Law Commission of India and the Constituent Assembly debates. Case laws are available from the jurisdictions of the United Kingdom, the United States, Canada, South Africa, Singapore, Bangladesh, Pakistan, Sri Lanka, Thailand and the erstwhile West African Court of Appeal.













## ABOUT MOOT COURT COMMITTEE



The Moot Court Committee at Dr. Ram Manohar Lohiya National Law University, Lucknow, is the official student-run body consisting of members across the 5 batches of the B.A. LL.B. (Hons.) program. It is entrusted with the responsibility of administering mooting activities and events at the University.

The Committee organises an intra-moot court competition annually to allot National Moots. Similarly, Open Challenges are organised to allot International Moots to the students. It also organises a number of practice moots for the fresher batch.

In order to promote the mooting culture, the Committee further organises various orientations and demonstrative workshops which assist the student body in getting accustomed to the nuances of mooting.

The Committee has also been entrusted with the responsibility of organising the flagship moot court competition of the University every year.

With the growth of arbitration as an alternative dispute resolution mechanism, the Committee has taken an initiative to acquaint law students with the concept of Arbitration and provide them an enriching experience in the form of simulated court proceedings. This year, the Committee will be hosting the inaugural edition of the RMLNLU – Kochhar & Co. Arbitration Moot Court Competition.













#### MESSAGE FROM THE VICE CHANCELLOR



It gives me immense pleasure to welcome you all to the 1st RMLNLU - Kochhar & Co. Arbitration Law Moot Court Competition at Dr. Ram Manohar Lohiya National Law University, Lucknow. This is an opportunity for the new generation of lawyers to hone their skill set and experience what their future careers could hold for them. Moot court competitions assist you in developing your research abilities, which are crucial for lawyers to possess because in the end, your research will help you present

your case and defend your position. It is your research that will also assist you in crafting a strong Moot Court Memorial that will be used as a weapon against the opposing team. Mooting also tests one's patience and focus, which is extremely helpful for lawyers across the globe to create a name for themselves, which I am sure that the participating institutes and teams will have in them to get the best possible experience in this Competition. Here, the students receive training on how to confidently and clearly deliver their case to the judges. You can acquire the skills you'll need through competitions that you might not learn from only textbooks. This year's moot court competition revolves around the area of Arbitration Law, which is an ever-growing branch of law with many diverse aspects related to it. I wish that all the participants find intriguing research points while working under the ambit of this law. With that being said, I also thank and extend my gratitude to the sponsors associated with the event for assisting us with the smooth conduct of the event. I wish the Moot Court Committee of the University all the luck and support for the organisation of the Competition.

Warm Regards,
Dr. Subir K. Bhatnagar,
Vice-Chancellor,
Dr. Ram Manohar Lohiya National Law University.













#### MESSAGE FROM THE CHAIRPERSON



It is my proud privilege to announce the inaugural edition of RMLNLU-Kochhar & Co. Arbitration Moot Court Competition, 2023. Mooting is an irreplaceable experience and an extremely essential part of the law school experience and cannot be equated to any other competition especially in a university of law. From enhancing one's drafting and researching skills to improving the verbal abilities, mooting covers it all.

The RMLNLU-Kochhar & Co. Arbitration Moot Court Competition provides a platform and an opportunity to the future generation of lawyers to improve both their written and oral advocacy skills in this competitive field of law. The Moot Court Competition has a holistic structure that provides the participants with valuable training, experience, and feedback at the same time. Arbitration is a very relevant area in the field of law. This Moot Court Competition is a means to facilitate students in cumulating immense knowledge and substantial experience in the field of Arbitration but also can learn about the virtue of mooting. It further increases one's confidence in public speaking and also develops an understanding of the law. Through this Competition, participants also get an opportunity to meet students from different law schools and understand the uniqueness and differences that exist within the mooting culture present both in different parts of the country as well as the world. The networking opportunities afforded to the participants in the Competition are immense as the participants will be able to interact with students from different colleges. The participants can always seek expert opinions of judges and uncover their personal aptitude and improve their shortcomings. We wish to see a great turnout of achievers and a successful Competition. I wish all the participants a memorable experience.

Warm Regards,
Dr. Visalakshi Vegesna,
Chairperson, Moot Court Committee,
Dr. Ram Manohar Lohiya National Law University, Lucknow.













# MESSAGE FROM THE FACULTY COORDINATOR



We, at Dr. Ram Manohar Lohiya National Law University, Lucknow are proud to host the inaugural edition of RMLNLU - Kochhar & Co. Arbitration Law Moot Court Competition, 2023. It has been our aim to provide an enriching mooting experience to the future generation of lawyers. RMLNLU and Kochhar & Co. seek to acquaint the participants with Arbitration Law, which is a very important and contemporary domain of law.

Mooting is an activity that substantially helps one in honing the skills required in handling of and dealing with legal materials. Mooting also teaches one to thrive under pressure and manage time suitably. It also helps one improve their ability to work in a team. It augments fluency and enunciation, clarity of thoughts alongside acquainting the participant with nuances of Court procedure. Mooting also makes the participant well-versed with the particular aspects of law. It helps a great deal in augmenting presentation and persuasion skills as well. Though there are incentives of prizes, mooting reinforces a student's will to participate and excel. It offers an individual sufficient scope for uncovering personal aptitude and potential, and helps understand one's capabilities. I look forward to hosting a grand 1st edition of our Moot. I sincerely hope this event is an enriching experience for everyone involved.

Warm Regards,
Dr. Prasenjit Kundu,
Faculty Coordinator, Moot Court Committee,
Dr. Ram Manohar Lohiya National Law University, Lucknow.













## MESSAGE FROM KOCHHAR & CO.



It is indeed an honour for Kochhar & Co. to be a part of this excellent initiative by RMLNLU of organising an Arbitration Law Moot Court Competition.

Moot Courts are great opportunities to gain experience in advocacy. I have always been very fond of mooting and truly believe that it helps aspiring law students acquire the closest experience of a courtroom.

As a good litigation lawyer, it is important to think deeply on the legal issues and invest time in undertaking thorough legal research, prepare a good draft covering all legal points, and then formulate a strategy to manage the litigation effectively.

Participating in moot court certainly helps in better preparation for the future by encouraging students to follow processes, organize information, develop strategy and implement them, conduct themselves professionally, enhance interest in advocacy, and the entire process is intellectually rewarding.

Additionally, working as a team fosters the appreciation for teamwork, develops mutual respect for fellow professionals, and creates an ecosystem where one can learn from each other and evolve.

Given the merits of moot court competitions, I would like to congratulate the entire organizing team for bringing such much needed initiatives for the benefit of the law students, and also take this opportunity to convey my best wishes to all the participating institutions and students.

I am certain that the 1st RMLNLU-Kochhar & Co. Arbitration Law Moot Court Competition, 2023 will be a resounding success.

Warm Regards,
Mr. Rohit Kochhar,
Chairman & Managing Partner,
Kochhar & Co.













## **MESSAGE FROM EBC**



It is my great pleasure to welcome all the participating teams from across the country to the inaugural edition of the RMLNLU-Kochhar & Co. Arbitration Moot Court Competition, 2023. When we talk about mooting, it is one of those activities that every law student must endeavour to participate and excel in, in order to develop the set of skills they require to show their legal prowess and get an experience of advocating in a case before they actually

land in a court. Mooting helps hone one's skills and gives them a taste of what lies ahead in life and legal profession. It is a holistic experience where participants learn to discern and find out the important aspects of the fact sheet and the related laws and learn to prioritise their tasks. After one has formulated the issues, one has to do extensive legal research to find authorities and various sources to support the arguments that will be advanced before the Judge. It is a rich experience of gathering information, learning new subject matters and taking a step further in one's career. Mooting tests one's ability to understand things from a limited source such as the legal brief and argue on these limited facts with unlimited resources and different legal precedents not limited to countries. It allows one to develop their own unique style of argumentation in a Court Room. At the same time, it inculcates legal discipline as to how one ought to conduct oneself inside a Court Room and the art of hard work and perseverance. At EBC and SCC Online® it has always been our goal to provide the most accurate and authentic legal information and supporting and sponsoring Moot Courts which is our way of giving back to the academic community for its contribution to our student publications and their continued support and patronage. As a special consideration to all the participants, we shall provide book prizes and subscriptions.

Wishing you all the best.

Mr. Surendra Malik,
Chief Editor, Supreme Court Cases,
Managing Director, EBC Group of Companies.













## MESSAGE FROM IAMC, HYDERABAD



In law schools, usually, the focus is on making students good lawyers. However, there are very few activities which can make them good advocates. I may add, advocacy is a skill set which a person acquires after years of experience and more importantly by applying the law practice i.e. to a given set of facts. This is where moot courts come into the picture and give students a platform to learn the art of advocacy.

Mooting is an integral part of law school owing to its capacity to simulate real court proceedings which help law students to experience the kind of legal research, drafting, and advocacy that the profession demands. It is a key legal skill, but one that's transferable to many other professions outside of the traditional legal career path. It helps improve public speaking, teamwork and analytical thinking which students may find nerve-racking but can be intellectually rewarding. It is not just about winning or losing in a competition. It is about learning, growing, and gaining the skills and confidence to argue your case effectively.

On behalf of IAMC, Hyderabad, it gives me immense pleasure to announce our collaboration with the RMLNLU-Kochhar & Co. Arbitration Moot Court Competition, 2023 scheduled to take place from 24th-26th of March. We, as an institution, have been at the forefront in promoting the cause of arbitration and mediation, especially amongst the student community and such initiatives complement our vision and mission.

I encourage students to participate in the 1st RMLNLU-Kochhar & Co. Arbitration Moot Court Competition, 2023 and wish them good luck. Remember, the competition is more about gaining practical experience, honing your legal skills, and challenging yourself to think critically and creatively.

I hope that you all make the most of this opportunity and come out of it with enriching experiences.

Warm Regards,
Advocate Tariq Khan,
Registrar,

The International Arbitration and Mediation Centre (IAMC), Hyderabad.













#### MESSAGE FROM THE CONVENORS



It is our absolute delight to welcome everyone to the inaugural edition of RMLNLU-Kochhar & Co. Arbitration Moot Competition, 2023. The ever evolving field of arbitration law inspired the conception of this moot. With our best efforts, we plan to bring in law students on a national platform to discuss and argue the ideas and challenges surrounding the subject matter. From an organizational perspective, the inaugural edition presented

a unique set of challenges and hurdles for us, and overcoming them stands to be an unparalleled privilege for us. As we transition to a completely physical mooting setup after three long years, we are extremely thrilled to welcome you all.

Our Title Sponsor, Kochhar & Co. brings excellence associated with their name to this mooting event, which would not have been possible without them. IAMC, Hyderabad's contribution is instrumental, in no small part, for the success of this event. Their unconditional belief in us makes it all possible and brings all our endeavours to fruition. We are profoundly grateful to the Eastern Book Company and SCC OnLine<sup>®</sup> for their unparalleled support.

We are extremely grateful to Mr. Jawad A.J. and Advocate Tariq Khan for kindly consenting to draft this edition's moot proposition. Enhancing the quality of the Competition by having carefully curated panels of judges, having a contemporary moot proposition and striving to provide the best mooting experience are some of the numerous efforts we have made to ensure that the competition grows.

We look forward to hosting you and we wish you the best.

Warm Regards,
Ms. Kashish Jain & Ms. Shravani Nag Lanka,
Joint Convenors, Moot Court Committee,
Dr. Ram Manohar Lohiya National Law University, Lucknow.













#### **ABOUT OUR PROPOSITION DRAFTERS**

#### Mr. Jawad A.J.



Mr. Jawad A.J. is working as Global Faculty for ADR ODR International, UK and is an accredited Digital Dispute Resolution Specialist with DDRS.

He has more than 12 years of experience in conducting civil, commercial and matrimonial mediations. His experiences also include conducting basic and advanced training in mediation as well as training of trainers (ToTs) for MCPC and TNMCC and civil-commercial Mediation training

courses in universities in the UK and India as Associate Faculty for ADR ODR International, UK. He has been empanelled as a mediator with the Singapore International Mediation Centre and the Bombay Chamber of Commerce.

## **Advocate Tariq Khan**



Advocate Tariq Khan is the Registrar of the International Arbitration and Mediation Centre (IAMC), Hyderabad.

He is a trained mediator and has significant experience in domestic and international arbitration, commercial disputes, writs, MSME disputes, and Insolvency & Bankruptcy cases. He has worked as a Partner with Advani & Co., New Delhi.

Enlisted in the Forbes Legal Power list (2020-21), he is a prolific writer having more than 60 publications on arbitration.













#### **TIMELINE**

EVENTS	DATES
THEME RELEASE	JANUARY 22
PROPOSITION RELEASE	FEBRUARY 10
LAST DATE FOR CLARIFICATIONS	FEBRUARY 18
RELEASE OF CLARIFICATIONS	FEBRUARY 23
MEMORIAL SUBMISSION	MARCH 10
MEMORIAL KNOCKOUT	MARCH 15
ORAL ROUNDS	MARCH 24-26













#### **AWARDS**

## **TOTAL PRIZE POOL** ₹ 1,50,000

#### Winner

₹ 50,000,

Internship slots at Kochhar & Co.

&

Three (3) one year access cards to SCC OnLine Web Edition.

#### Runner Up

₹ 40,000,

Internship slots at IAMC, Hyderabad

&

Three (3) one year access cards to EBC Learning.

#### Best Speaker

₹ 30,000

&

One (1) one year access to EBC Reader

#### **Best Memorial**

₹ 30,000

#### **Participants**

One month access to the SCC OnLine Web Edition and complimentary copies of the Practical Lawyer.













## MOOT COURT COMMITTEE MEMBERS

**CONVENORS** 

Kashish Jain Shravani Nag Lanka

**TREASURER** 

Kartikay Agarwal

**SECRETARIES** 

Anshika Saini Smera Sonker Sushmita Sharma

**MEMBERS** 

Abhishek Kumar Kushagra Tolambia

Adya Khanna Lishika Sahni

Anushkaa Bajpai Maanya Kocher

Arushi Vaidanshi Rastogi

Khushboo Sharma Abdul Haseeb

Mehul Raj Aravind Shaji

Yash Bhatnagar Divya Shivhare

Yashasvi Yadav Hardik Kuldeep

Akarsh Anand Khushi Pandey

Dalima Pushkarna Kyra Mathur

Ishaan Singh Mitul Sharma

Kanak Goel Monarch Trivedi

Kritin Bahuguna Sakshi Tiwari













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